IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.179(ND)/2017

IN THE MATTER OF:

Namit Sharma

Applicant/petitioner

Vs.

M/s. Smart Value Products & Services Ltd. ... Respondent

Order under Section 213 of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner For the Respondent

ORDER

Learned counsel for the petitioner seeks and is granted two weeks' time to file rejoinder to the reply filed by respondent No. 1 and adopted by respondent Nos. 4, 5 & 6 who are directors of respondent No. 1 company. The other respondents namely No. 10, 18 & 19 have not filed any reply despite service. Proceeded ex-partee.

Let notice be served on respondent Nos. 2 & 12. Issuance of notice to respondent No. 3 is dispensed with. The service shall be effected before the next date of hearing.

List for further consideration on 22.01.2018.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 VINEET